

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.-109
IB-1066(ND)/2020

IN THE MATTER OF:

Devinder Yadav & Ors

Vs.

GRJ Distributors and Developers Private Limited

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 21.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

: Mr. Piyush Singh, Mr. Aditya Parolia and Mr. Prateek Vats,
Advocates for Financial Creditors

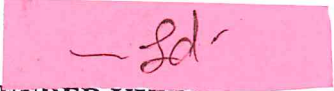
For the Respondent/CD

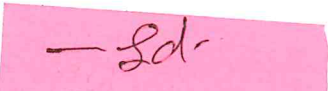
: Mr. Sandeep Bhuraria, Mr. Aman Anand, Mr. Purbasha Panda , Mr.
Monish Surendran Adv., Counsels for Corporate Debtor (GRJ
Distributors and Developers Pvt Ltd.)

ORDER

Both sides are present. The Counsel for the Corporate Debtor prayed for time to file reply. At request, time is enlarged with the direction to file reply within three weeks. Thereafter, the Counsel for the Financial Creditor will file Rejoinder, if any.

List the matter on 23.3.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit